

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.607**  
**Appeal-30/252/ND/2024**

**IN THE MATTER OF:**

**M/s Meerut Bottlers Pvt. Ltd.**

**...APPELLANT**

**Vs**

**ROC.**

**...RESPONDENT**

**Section**

**U/s 252**

**Order delivered on 02.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Appellant**

**:Mr. Karan Rajpurohit, Adv.**

**For the RoC**

**:Adv Aakash Sharma**

**ORDER**

This is an appeal under Section 252 (3) of the Companies Act 2013 filed against the order of RoC passed under Section 248 of the Companies Act 2013. Heard Ld. Counsel for the Appellant. Issue notice to the RoC & Income Tax Department for filing reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **18.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**